

[Shri P. Sivasankar]

that the Constitution-makers wanted to deny to the State in India the right or—rather the duty—which other democratic States possess, namely, to recognise and to honour its most distinguished citizens.

Having given the matter the most careful consideration, the position which emerges is that there is no room for doubt that the Constitution, as it stands, does not prevent the State from granting recognition to a distinguished son of Mother India. An Award, decoration or a Medal to such a person is not a title which the Constitution-makers sought to interdict.

13.54 hrs.

## BUSINESS ADVISORY COMMITTEE

### FIRST REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to move the following:

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 29th January, 1980.”

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, I just wanted to bring to the notice of the hon'ble Minister and you, Sir, that in this House—though it was a short Session—we had discussed almost all the issues concerning our country and other countries. Drought has affected almost 17 States in the country. Orissa has been seriously affected by drought. Therefore, Sir, from the very beginning, we are trying to get Calling Attention Notices admitted. We have also sought a Short Duration Discussion but nothing has been done. At least 2 hours may be given for this.

Let the drought situation be discussed in the House. I request you kindly to extend the time of the House on any day by two hours, say, between 6 to 8, so that we may discuss this most important thing.

MR. SPEAKER: We have already discussed enough about drought.

SHRI CHINTAMANI PANIGRAHI: It is a very serious thing and should be discussed.

SHRI P. VENKATASUBBAIAH: All these points have been discussed. We had a meeting of the Business Advisory Committee in which the opposition leaders were also there and we have explained the position;—we have a tight schedule in fact, we are ourselves very anxious.

MR. SPEAKER: The question is:

‘That this House do agree with the first Report of the Business Advisory Committee presented to the House on the 29th January, 1980.’

*The motion was adopted.*

MR. SPEAKER: Prime Minister.

SHRI G. M. BANATWALLA (Ponnani): Sir, I have a submission to make. We have not had a full discussion. The Muslim League has been totally shut out from the discussion. This is the first time.

MR. SPEAKER: We had allotted 8 hours time; but we have taken 9 hours.

SHRI G. M. BANATWALLA: But why should the Muslim League be shut out of the discussion: That has never been the practice; at least the groups should be allowed.

PROF. MADHU DANDAVATE (Rajapur): I have been informed that some Rule 377 notices have been admitted.

MR. SPEAKER: All right. We can give you time. First I will take up

notices under Rule 377. Then I will give you some time after that.

SHRI G. M. BANATWALLA: 15 minutes.

MR. SPEAKER: I will first take up notices under Rule 377. And then I will give you some time.

Now, I call Shri Madhu Dandavate. Submissions under Rule 377.

12.58 hrs.

### MATTERS UNDER RULE 377

श्री राम विलास पासवान (हाजीपुर) : मेरा 377 पर प्वाइन्ट ऑफ ऑर्डर है। आज तक हाऊस का यह नियम रहा है कि जो विषय कालिग प्रटेन्शन में नहीं आते हैं और जो महत्वपूर्ण होते हैं, उन पर बहस होती है... (व्यवधान)

MR. SPEAKER: That is already over. I have given enough time.

श्री राम विलास पासवान : अध्यक्ष जी, जब हम यहां कुछ कहने के लिए उठते हैं, तो आप कहते हैं कि चेंबर में मिलिये। मैं दो बार चेंबर में गया... (व्यवधान)... मैं चाहता हूँ कि पाकिस्तान के इशू पर बहस की जाए। पाकिस्तान के राष्ट्रपति ने कहा है कि काश्मीर के इशू को हम उठाएंगे। इस हाऊस में इस मसले पर बहस होनी चाहिए।

MR. SPEAKER: We have given time for discussion of the issue. 2 hours we have given. We have provided another time; that is for 2 hours; that will come. Now, Shri Madhu Dandavate.

श्री राम विलास पासवान : काश्मीर का उसमें कहा है।

(i) Re: PRESS COMMISSION

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, under Rule 377 I raise the following matter of urgent public importance:

The Minister for Broadcasting and Information has announced that the terms of reference of the Press Com-

mission would be made more comprehensive and the members of the Commission who have resigned would be replaced by new members. When the Parliament is in session, such an important announcement should have been made in the House. I request the Minister to take the House into confidence and make an elaborate statement about the proposed comprehensive terms of reference of the Press Commission.

13 hrs.

(ii) REPORTED CRIMINAL ASSAULT ON TWO WOMEN BY RPF MEN IN A COMPARTMENT OF JANATA EXPRESS ON 3-1-1980.

SHRIMATI GEETA MUKHERJEE (Panskura): With your permission, Sir, I beg to bring to your notice, under Rule 377, the following matter of urgent public importance.

On 3rd January, two women named Shiabati and Brinda travelling from Howrah by Janata Express were raped by RPF men inside a lady's compartment and were thrown out of the train along with their minor children near Baichi Station. This is a very serious matter and....\*\*

MR. SPEAKER: Whatever is there in the original, that alone will go in the proceedings; not otherwise.

SHRIMATI GEETA MUKHERJEE: and the culprits need to be brought to book and such further occurrences prevented.

(iii) Re: DEPICTING OF ARMED FORCES BELONGING TO DIFFERENT DYNASTIES IN THE REPUBLIC DAY PARADE.

श्री रवींद्र मसूब (महाराजपुर) : स्पीकर साहब, आपको इजाजत से मैं 377 रूल के अन्दर एक बहुत ही महत्वपूर्ण मसले को इस पार्लियामेंट के सामने रखता हूँ।

\*\*Not recorded.